

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 302  
IB-512/ND/2020**

**IN THE MATTER OF:**

**Mr. Durgesh Kumar Sharma**

**...PETITIONER**

**Vs.**

**M/s. North Rajasthan Buildwell Pvt. Ltd. and**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

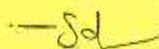
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Gitanshi Arora, Advocate**


**For the Respondent/ Corporate-debtor :Mr. Varun Sharma, Advocate**

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Mr. Varun Sharma. Ld. Counsel for the corporate debtor has prayed for grant of time for filing vakalatnama as well as reply. Two days' time has been granted for filing vakalatnama as well as reply. And if the same is not filed within two days strict legal action will be taken against the corporate debtor. Post the matter to 15<sup>th</sup> December, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**